

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.05/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 09.06.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

The agenda for meeting No.5/AM-17 dated 09.06.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 5/84-ALC3/2016 **MEETING DATE** : 09.06.2016

Case No.: 6/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 5/84-ALC3/2016 09.06.2016	Status: Deferred
1 HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:07.07.2016
Decision :Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

Case No.: 26/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 5/84-ALC3/2016 09.06.2016	Status: Deferred
2 HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

Case No.: 27/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 5/84-ALC3/2016 09.06.2016	Status: Deferred
3 HQ File :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

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	Case No.:3/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
4	HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			
	Case No.:4/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
5	HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			
	Case No.:12/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
6	HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			
	Case No.:3/19/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
7	HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			
8	Case No.:4/19/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3510044777	Defer

:01/84/050/00157/AM16/	:35/24/040/00021/AM16/	16.07.2015	Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016			

Case No.:18/23/84-ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to submit the govt. approved certificate for shrinkage and justify the value loss of yarn to fabric process of the product. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016			

Case No.:4/21/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
HQ File :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and same has been sent to TC, Noida for their comments. The case stands deferred for re-listing on 07.07.2016.			

Case No.:4/3/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
HQ File :01/84/050/00006/AM17/	RLA File :33/24/040/00008/AM16/	Lic.No/Date:3310030257 13.10.2015	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 07.07.2016.			

Case No.:12/5/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00044/AM17/	RLA File :07/24/040/00242/AM16/	Lic.No/Date:0710108922 19.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in			

respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:13/27/84-ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00326/AM16/	RLA File :03/95/040/00459/AM16/	Lic.No/Date:0310799711 28.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed below :

S.No.	Export Product	Export Quantity in Kg	Import item	Quantity allowed in kg/kg content in the export product
13	1. Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE Granules:4.25 MT, masterbatch antifibrillant: 12.27 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black: 6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.	971.834 KG	Relevant polypropylene granules	1.10
			Relevant HDPE granules	1.10
			Relevant master batch antifibrillant	1.10
			Relevant master batch white	1.10
			Relevant master batch colour	1.10
			Relevant conductive black LLDPE	1.099
			LLDPE	1.05
			Relevant U V stabilizer master batch 9 for export with U V stabilizer	1.0

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:15/27/84-ALC3/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
14 HQ File :01/84/050/00328/AM16/	RLA File :03/95/040/00458/AM16/	Lic.No/Date:0310799739 28.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went

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through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed below :

S.No.	Export Product	Export Quantity in Kg	Import item	Quantity allowed in Kg/kg content in the export product
1.	Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE Granules:4.25 MT, masterbatch antifibrillant: 12.27 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black: 6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.	971.834 KG	Relevant polypropylene granules	1.10
			Relevant HDPE granules	1.10
			Relevant master batch antifibrillant	1.10
			Relevant master batch white	1.10
			Relevant master batch colour	1.10
			Relevant conductive black LLDPE	1.099
			LLDPE	1.05
			Relevant U V stabilizer master batch 9 for export with U V stabilizer	1.0

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/27/84-ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00329/AM16/	RLA File :03/95/040/00457/AM16/	Lic.No/Date:03107997 37 28.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed below :

S.No	Export Product	Export Quantity in kg	Import item	Quantity allowed in Kg/kg content in the export product
1.	Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE Granules:4.25 MT,	971.834 KG	Relevant polypropylene granules	1.10 kg/kg
			Relevant HDPE granules	1.10 kg/kg

masterbatch antifibrillant: 12.27 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black: 6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.	Relevant master batch antifibrillant	1.10 kg/kg	
	Relevant master batch white	1.10	
	Relevant master batch colour	1.10	
	Relevant conductive black LLDPE	1.099	
	LLDPE	1.05	
	Relevant U V stabilizer master batch 9 for export with U V stabilizer	1.0	

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/27/84-
ALC3/2015 **Party Name:**SHANKAR
PACKAGINGS
LIMITED **Meet No/Date:**5/84-
ALC3/2016
09.06.2016 **Status:**Approved

HQ File
:01/84/050/00330/AM16/
RLA File
:03/95/040/00460/AM1
6/
Lic.No/Date:03107997
12
28.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/60/2012-PC-II dated 04.05.2016 as detailed below :

S.No.	Export Product	Export Quantity in kg	Import item	Quantity allowed in Kg/kg content in the export product
16	1. Flexible intermediate bulk containers net content of exports: polypropylene granules: 818.18 MT, HDPE Granules:4.25 MT, masterbatch antifibrillant: 12.27 MT, masterbatch white: 6.13 MT, masterbatch colour: 3.68 MT, conductive black: 6.55, LLDPE: 73.33 MT, LDPE: 31.43 MT, relevant U V stabilizer masterbatch (for export with U V stabilizer): 16 MT for 971.834 MT.	971.834 KG	Relevant polypropylene granules	1.10 kg/kg
			Relevant HDPE granules	1.10 kg/kg
			Relevant master batch antifibrillant	1.10 kg/kg
			Relevant master batch white	1.10
			Relevant master batch colour	1.10
			Relevant conductive black LLDPE	1.099
			LLDPE	1.05
			Relevant U V stabilizer master	1.0

			batch 9 for export with U V stabilizer	
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RA concern may take necessary action subject to compliance of other usual conditions.

17	Case No.:1/27/84- ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 07.07.2016.				

18	Case No.:14/27/84- ALC3/2015	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 22.02.2016 and the same has again been sent to DIPP on 07.06.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

19	Case No.:4/27/84- ALC3/2015	Party Name:LILLY FASHIONS (P) LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
	HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

20	Case No.:2/25/84- ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:07.07.2016
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. of C&PC on 29.03.2016 in this case. Reply is not received from the firm. NC decided to remind to Deptt. of C&PC to furnish their comments and defer the case for re-listing on 07.07.2016.				





21	Case No.: 6/27/84-ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C & PC on 28.01.2016. The reply of the firm is not received so far. NC decided to remind to Deptt. Of C&PC to furnish their comments and defer the case for re-listing on 07.07.2016.				

22	Case No.: 3/29/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

23	Case No.: 4/1/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:07.07.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. NC decided to call the three set of application from RA, Kanpur. The case stands deferred for re-listing on 07.07.2016.				

24	Case No.: 5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date: 07.07.2016
Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. NC decided to call the three set of application from RA, Kanpur. The case stands deferred for re-listing on 07.07.2016.				

25	Case No.: 1/1/84-ALC3/2016	Party Name:MICAPLY,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00470/AM16/	RLA File :11/24/040/00012/AM16/	Lic.No/Date:1110028183 27.01.2016	Defer Date: 07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted				

that the reply of the firm has been sent to DIPP on 31.05.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

26	Case No.: 3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date: 07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to C&PC and DIPP for their comments. NC decided to remind to Deptt. of C&PC/DIPP to furnish their comments and defer the case for re-listing on 07.07.2016.				

27	Case No.: 13/3/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00015/AM17/	RLA File :05/23/040/00475/AM16/	Lic.No/Date:0510397633 17.02.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions				

28	Case No.: 1/31/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00447/AM16/	RLA File :30/24/040/00046/AM16/	Lic.No/Date:3010103734 01.03.2016	Defer Date 07.07.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to call for three set of application from RA, Ludhiana. The case stands deferred for re-listing on 07.07.2016.				

29	Case No.: 14/3/84-ALC3/2016	Party Name:TIMES FIBREFILL PVT. LTD.,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved										
	HQ File :01/84/050/00016/AM17/	RLA File :02/24/040/00197/AM16/	Lic.No/Date:021020652 1 03.03.2016											
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of IPP vide their U.O. No. 7/21/2016-TSW dated 24.05.2016 as detailed below :														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										

1.	Non-woven Geotextile Bag – 1700 X 1250 mm, 2100mm X 1500mm, 1000 MM X 700 MM (containing virgin polypropylene staple fibre, UV stabilized 8 Denier X 64 mm)	30165.00 Kg	Virgin polypropylene staple fibre, UV stabilized (8 Denier X 64mm)	37102.95 Kg
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:42/5/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
30 HQ File :01/84/050/00074/AM17/	RLA File :03/95/040/00949/AM16/	Lic.No/Date:0310803060 04.03.2016	Defer Date: 07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

Case No.:8/3/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
31 HQ File :01/84/050/00010/AM17/	RLA File :34/24/040/00316/AM16/	Lic.No/Date:3410041959 10.03.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.			

Case No.:7/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
32 HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016			

Case No.:11/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
33 HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date:07.07.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

34	Case No.: 6/3/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.			

35	Case No.: 19/5/84-ALC3/2016	Party Name:CHELSEA MILLS	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
	HQ File :01/84/050/00051/AM17/	RLA File :05/23/040/00536/AM16/	Lic.No/Date:0510397923 14.03.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

36	Case No.: 5/3/84-ALC3/2016	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.			

37	Case No.: 4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date:07.07.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and			

TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the CAD, Measurement chart and sketch in this case. The case stands deferred for re-listing on 07.07.2016.

38	Case No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

39	Case No.:6/5/84-ALC3/2016	Party Name:ASHIMA DYECOT PRIVATE LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
	HQ File :01/84/050/00038/AM17/	RLA File :08/24/040/00443/AM16/	Lic.No/Date:0810137488 22.03.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

40	Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 for examine the case. Committee also noted that the matter relates to DIPP. Accordingly, Committee decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 07.07.2016.				

41	Case No.:43/5/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the Manufacturing process, percentagewise use for Modacrylic alongwith the				

wastage claimed at each stage in this case. The case stands deferred for re-listing on 07.07.2016.

Case No.:14/5/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
42 HQ File :01/84/050/00046/AM17/	RLA File :05/24/040/00608/AM16/	Lic.No/Date:0510398056 29.03.2016	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

Case No.:8/5/84-ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
HQ File :01/84/050/00040/AM17/	RLA File :05/23/040/00562/AM16/	Lic.No/Date:05103980 87 31.03.2016	
43 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC (MSME) vide their U.O. No. 14024/36/2016-L and H-DCMSE/165 dated 22.06.2016 as detailed below :			
S.N	Export Product	Exp Qty	Import item Qty allowed
1.	Ladies bags made of 100% lilen yarn Dyed Fabric, GSM-221+-10%, (HBG064511).	980 Nos	100% lilen yarn Dyed Fabric, GSM-221+-10%, 1.63 Sqms per piece
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:10/5/84-ALC3/2016	Party Name:BENLON INDIA LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00042/AM17/	RLA File :05/23/040/00514/AM16/	Lic.No/Date:0510398106 31.03.2016	
44 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 for examine the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

45 Case No.:18/5/84-	Party	Meet No/Date:5/84-	Status:Deferred
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ALC3/2016	Name:YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	ALC3/2016 09.06.2016	
HQ File :01/84/050/00050/AM17/	RLA File :05/24/040/00602/AM16/	Lic.No/Date:0510398115 01.04.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the CAD, Sketch and Measurement chart in this case. The case stands deferred for re-listing on 07.07.2016.			

Case No.:20/5/84- ALC3/2016	Party Name:YARNZ EXPORTS PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Approved
HQ File :01/84/050/00052/AM17/	RLA File :05/24/040/00635/AM16/	Lic.No/Date:0510398116 01.04.2016	
46	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:45/5/84- ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status:Deferred
HQ File :01/84/050/00077/AM17/	RLA File :31/83/040/00181/AM16/	Lic.No/Date:3110066108 04.04.2016	Defer Date:07.07.2016
47	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.		

Case No.:29/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
HQ File :01/84/050/00061/AM17/	RLA File :05/24/040/00001/AM17/	Lic.No/Date:0510398137 05.04.2016	
48	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

49	Case No.:13/5/84-ALC3/2016	Party Name: BENLON	Meet No/Date:5/84-	Status:
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	INDIA LTD.	ALC3/2016 09.06.2016	Approved
HQ File :01/84/050/00045/AM17/	RLA File :05/23/040/00003/AM17/	Lic.No/Date:0510398151 06.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

50	Case No.:15/5/84-ALC3/2016	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00047/AM17/	RLA File :35/24/040/00064/AM16/	Lic.No/Date:3510044912 08.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 2% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.				

51	Case No.:27/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00059/AM17/	RLA File :05/24/040/00005/AM17/	Lic.No/Date:0510398157 08.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

52	Case No.:17/5/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00049/AM17/	RLA File :05/24/040/00011/AM17/	Lic.No/Date:0510398172 12.04.2016	Defer Date 07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 07.06.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the CAD, Measurement chart and sketch in this case. The case stands deferred for re-listing on 07.07.2016.				

53	Case No.:44/5/84-ALC3/2016	Party Name: SUPERHOUSE	Meet No/Date:5/84- ALC3/2016	Status:Deferred
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	LTD.,	09.06.2016	
HQ File :01/84/050/00076/AM17/	RLA File :06/24/040/00001/AM17/	Lic.No/Date:0610038360 18.04.2016	Defer Date: 07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

54	Case No.:26/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00058/AM17/	RLA File :05/24/040/00013/AM17/	Lic.No/Date:0510398224 19.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

55	Case No.:31/5/84-ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00063/AM17/	RLA File :05/24/040/00014/AM17/	Lic.No/Date:0510398225 19.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

56	Case No.:33/5/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00065/AM17/	RLA File :34/24/040/00010/AM17/	Lic.No/Date:3410042083 19.04.2016	Defer Date 07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

57	Case No.:37/5/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date:5/84- ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00069/AM17/	RLA File :05/24/040/00020/AM17/	Lic.No/Date:05103982 30 19.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC (MSME) vide their U O. No. 14024/36/2016-L and H-DCMSE/165 dated 22.06.2016 as detailed below :

S.N	Export Product	Exp Qty	Import item	Qty allowed
1.	Ladies blouse made of 100% polyester Dyed Fabric, GSM-115+-10%,.	2940 Nos	100% polyester Dyed Fabric, GSM-115+-10%,.	2.10 Sqms per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.on 07.07.2016.

58	Case No.: 41/5/84-ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status Deferred
	HQ File :01/84/050/00073/AM17/	RLA File :06/24/040/00002/AM17/	Lic.No/Date:0610038366 19.04.2016	Defer Date: 07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

59	Case No.: 1/5/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00033/AM17/	RLA File :03/95/040/00905/AM16/	Lic.No/Date:0310804041 20.04.2016	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the hard copy of the application has been received on 09.06.2016 from RA and same will be sent to DIPP for their comments. The case stands deferred for re-listing on 07.07.2016.

60	Case No.: 22/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00054/AM17/	RLA File :05/24/040/00022/AM17/	Lic.No/Date:0510398261 21.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

61	Case No.: 23/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P.	Meet No/Date:5/84-ALC3/2016	Status:Approved
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	LTD.	09.06.2016	
HQ File :01/84/050/00055/AM17/	RLA File :05/24/040/00029/AM17/	Lic.No/Date:0510398262 21.04.2016	
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:35/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
62 HQ File :01/84/050/00067/AM17/	RLA File :52/24/040/00003/AM17/	Lic.No/Date:5210041867 21.04.2016	Defer Date:07.07.2016
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.</p>			

Case No.:9/5/84-ALC3/2016	Party Name: VENUS DENIM	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
63 HQ File :01/84/050/00041/AM17/	RLA File :08/24/040/00025/AM17/	Lic.No/Date:0810137739 22.04.2016	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.</p> <p>GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

64

Case No.:34/5/84-ALC3/2016	Party Name:VARDHMAN YARNS AND THREADS LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status Approved	
HQ File :01/84/050/00066/AM17/	RLA File :30/24/040/00001/AM17/	Lic.No/Date:30101037 69 25.04.2016	Defer Date 07.07.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC (MSME) vide their U O. No. 14024/35/2016-L and H-DCMSE/164 dated 22.06.2016 as detailed below :				
S.N	Export Product	Exp Qty	Import item	Qty allowed
1.	Dyed Polyester filament sewing threads 280/3d/tex	5000 Kgs	Dyed Polyester filament yarn 280/3d/tex	5100 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

65	Case No.:24/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Approved
	HQ File :01/84/050/00056/AM17/	RLA File :05/24/040/00035/AM17/	Lic.No/Date:0510398305 26.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

66	Case No.:1/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

67	Case No.:2/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00004/AM17/	RLA File :08/24/040/00033/AM17/	Lic.No/Date:0810137776 27.04.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

68	Case No.:25/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00057/AM17/	RLA File :05/24/040/00039/AM17/	Lic.No/Date:0510398328 27.04.2016	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.				

69	Case No.:3/3/84-ALC3/2016	Party Name:TEXBOND NONWOVENS	Meet No/Date:5/84-ALC3/2016	Status:Deferred
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		09.06.2016	
HQ File :01/84/050/00005/AM17/	RLA File :04/24/040/00014/AM17/	Lic.No/Date:0410161863 02.05.2016	Defer Date:07.07.2016
Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Chennai. NC decided to call the three sets of application from RA, Chennai. The case stands deferred for re-listing on 07.07.2016.			

Case No.:21/5/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
70 HQ File :01/84/050/00053/AM17/	RLA File :05/24/040/00048/AM17/	Lic.No/Date:0510398349 02.05.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for examine /comments. NC decided to ask the firm to furnish the justification for requirement of higher wastage claimed alongwith sample of the product in this case. The case stands deferred for re-listing on 07.07.2016.			

Case No.:32/5/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
71 HQ File :01/84/050/00064/AM17/	RLA File :05/24/040/00047/AM17/	Lic.No/Date:0510398348 02.05.2016	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for examine /comments. NC decided to ask the firm to furnish the justification for requirement of higher wastage claimed alongwith sample /sketch ,calculation sheet for computing the qty of consumption of import item in this case. The case stands deferred for re-listing on 07.07.2016.			

Case No.:39/5/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
72 HQ File :01/84/050/00071/AM17/	RLA File :06/24/040/00004/AM17/	Lic.No/Date:0610038377 03.05.2016	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.			

Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
73 HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date:07.07.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted			

20

that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.

74	Case No.: 40/5/84-ALC3/2016	Party Name:S.K. EXPORTS	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/84/050/00072/AM17/	RLA File :06/24/040/00008/AM17/	Lic.No/Date:0610038379 05.05.2016	Defer Date:07.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016				

75	Case No.: 30/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00062/AM17/	RLA File :05/24/040/00055/AM17/	Lic.No/Date:0510398418 06.05.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

76	Case No.: 28/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00060/AM17/	RLA File :05/24/040/00062/AM17/	Lic.No/Date:0510398449 10.05.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

77	Case No.: 38/5/84-ALC3/2016	Party Name:COCO FIBRE TEX	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status: Approved
	HQ File :01/84/050/00070/AM17/	RLA File :10/24/040/00009/AM17/	Lic.No/Date:1010059474 11.05.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 3% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions				





78	Case No.:2/5/84-ALC3/2016	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:07.07.2016
Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 07.07.2016.				

79	Case No.:3/5/84-ALC3/2016	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:5/84-ALC3/2016 09.06.2016	Status:Deferred
	HQ File :01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	Defer Date:07.07.2016
Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 07.07.2016.				

(80)

Case No.55			M/s. Loyal Textile Mills Ltd.		
NC Meeting No. 05/AM-17 dt 09.06.2016			File No.01/84/050/00170/AM-14/DES-V		
RA. F.No. 35/24/040/22/AM14					
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013					
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have represented on 11.04.2014 for fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.201. Accordingly, Committee decided to ratify norms in respect of the Advance Authorisation issued in this case as details below:					
S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial workwear woven garments made out of 100% cotton dyed fabrics with flame resistant finish 220 GSM and 100% cotton dyed fabrics with flame resistant finish 175 GSM - cotton winter pant with SLT 8579 lining	2500.00 Nos	1.	Raw Cotton	3036.141 Kg
			2.	Vat Dyes	35.476Kgs
			3.	Flacovan	1045.606 Kgs
			4.	Ukadan	111.185Kgs
			5.	Silastal	47.313Kgs
			6.	Silastan	9.463Kgs
			7.	FR Thread	66.938 Kg
			8.	Furnace Oil (Restricted to 7% FOB value of exports)	As per Fuel policy
			9.	Polyvinyl Alchohal	23.65Kgs

2.	Mill made Industrial workwear woven garments made out of 100% cotton dyed fabrics with flame resistant finish 220 GSM and 100% cotton dyed Fabrics with Flame Resistant Finish 175 GSM-Cotton Winter Jacket with SLT 8579 lining	1750.00 Nos	1.	Raw Cotton	1809.616 Kg
			2.	Vat Dyes (The Dyes & Chemicals i.e S.No.2 to 6 of import item are restricted to 26% FOB value of exports as per P.No.88 dated 27.12.2011)	21.146Kgs
			3.	Flacovan	622.861Kgs
			4.	Ukadan	66.232Kgs
			5.	Silastal	28.124Kgs
			6.	Silastan	5.637Kgs
			7.	FR Thread	46.856 Kg
			8.	Furnace Oil (Restricted to 7% FOB value of exports)	As per fuel policy
			9.	Polyvinyl Alchohal	14.096Kgs

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(81)

Case No.56	M/s. Uniray Medical LLP
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm is not received so far. NC decided that to wait for their reply. The case for re-listing on 07.07.2016.	

(82)

Case No. 57	M/s. Orient Craft Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/171/311/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product Ladies Dress, Style No. 9370, made out of 60% Cotton, 40% Nylon Warp Knitted Fabric, GSM 94(+/- 10%) width 59" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(83)

Case No. 58	M/s. Orient Craft Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/171/048/AM-17 /DES-V
RA. F.No. 05/27/039/030/AM15	
Fixation of norms for export product knitted Ladies Blouse, Style No. 7092, made out of 50% Cotton,	

40% Nylon, 10% Spandex Dyed Knitted Fabric, GSM 200(+/- 10%), width 58" in respect of Annual Advance Authorization No. 0510393430 dated 02.03.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(84)

Case No.59	M/s. Brij Designs
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00271AM-16/DES-V
RA. F.No. 05/23/040/00291/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510395895 dated 13.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for re-fixation of norms for the export product Ladies dress, style No. CBS161198 as their earlier order has been cancelled by buyer M/s. Thought Bubble Consulting HK Ltd. NC decided to defer the case for re-listing on 07.07.2016.	

(85)

Case No.60	M/s. Richa & Co.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00457/AM-16/DES-V
RA. F.No. 05/24/040/00552/AM16	
Re-fixation of norms in respect of Advance Authorization No.06510397535 dated 08.02.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 19.05.2016 to add one more style no. 7BF26576 as applied /obtained by them from RA against the above said Adv. Authorisation. Accordingly, Committee agreed to the firm's request.	
All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 32/84 dated 31.03.2016.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(86)

Case No.61	M/s. Richa & Co.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00286/AM-16/DES-V
RA. F.No. 05/24/040/00408/AM16	
Correction in Licence No. from 0510396066 dated 29.10.2015 to 0510396418 dated 24.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.05.2016 for correction in Licence No. from 0510396066 dated 29.10.2015 to 0510396418 dated 24.11.2015. Accordingly, Committee agreed the firm's request for correction in Licence No as applied for.	
All the other terms and conditions will remain unchanged as earlier decided by NC in its meeting No. 02/8AM17dated 28.04.2016.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(87)

Case No.62	M/s. Vismaya International
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00351/AM-11/DES-V
RA. F.No. 05/24/040/00375/AM11	
Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for fixation of norms in respect of Advance Authorization No. 0510283394 as their case was rejected by NC on 14.04.2011 due to non-submission of reply. Committee also observed that the reply of the firm has been sent to DC(MSME) on 31.05.2016 for their comments. NC decided to wait for comments and defer the case for re-listing on 07.07.2016.

(88)

Case No.63	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015 as their case was rejected by NC on 26.11.2015 due to non-submission of reply. Accordingly, NC decided to defer the case for re-listing on 07.07.2016.	

(89)

Case No.64	M/s. K.H Exports Pvt. Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00347/AM-16/DES-V
RA. F.No. 04/24/040/00216/AM16	
Correction in description of import items Sl. No. 7,8,9,10,11 and 12 for the export item No. 1 in respect of Advance Authorization No. 0410161484 dated 06.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 18.05.2016 for correction in description of import item Sl. No. 7,8,9,10,11 and 12 for the export item No.1 in respect of Advance Authorization No. 0410161484 dated 06.01.2016. Accordingly, Committee agreed the firm's request to amend the description of import items Sl. No. 7,8,9,10,11 and 12 for the export item No.1 in respect of Advance Authorisation issued in this case as details below:	

S.No.	Export Product	Export Qty		Import item Earlier	Import item now	Quantity allowed
1.	COW LEATHER BELTS	139105 Nos	4.	BUCKLE (METAL FITTINGS)	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)
	Style Qty(In Nos)					
	F64824					
	14528		5.	BEMIS TPU ADHESIVE FILM (ADHESIVE)	BEMIS TPU ADHESIVE FILM (ADHESIVE)	12121.88 MTR
	F64826					
	12326		6.	1MM BONDED LEATHER – CHAMAR CHARME(LEATHER BOARD)	1MM BONDED LEATHER – CHAMAR CHARME(LEATHER BOARD)	4066.080 SQMTR
	F64827					
	36567		7.	0.4MM x58INCH COL:LAKE	1.5mm Bonded Leather Chamar Charme	3021.73 SQMTR
	F64833					
	1809					
	F64837					
	5344					
	F64840					
	11854					
	F64842					

					(PRIMER)	(PRIMER)	KGS	
					15.	6GM SILICA GEL (PACKING MATERIAL)	6GM SILICA GEL (PACKING MATERIAL)	Net to net (NUMBERS)
					16.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As Per Packing policy (NUMBERS)
					17.	PACKING GIFT BOX (PACKING MATERIAL)	PACKING GIFT BOX (PACKING MATERIAL)	As per policy (NUMBERS)
2.	Cow Leather Belts Combination with PVC Materials		Export quantity	1.	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH-54")	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH-54")	5571.03 MTRS	
	Style	Qty (In Nos.)						
	F64825		94861					
	29667		Nos	2	OUTER LINING (12CM SIG C 1.25MM PEBBLE DENIM PVC-WIDTH-54")	OUTER LINING (12CM SIG C 1.25MM PEBBLE DENIM PVC-WIDTH-54")	32.09 MTRS	
	F64825			3	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS- TC BLEND PLAIN WEAVE-WIDTH-54")	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS- TC BLEND PLAIN WEAVE-WIDTH-54")	342.58 MTRS	
	507			4	BUCKLE (METAL FITTINGS)	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)	
	F64828			5	BEMIS TPU ADHESIVE FILM (ADHESIVE)	BEMIS TPU ADHESIVE FILM (ADHESIVE)	8300.57 MTRS	
	21672			6	1MM BONDED LEATHER CHAMAR CHARME	1MM BONDED LEATHER-CHAMAR CHARME	32.70 SQMTR	
	F64839							
	23968							
	F65242	12703						
	64077	1578						
	64084							
	1266							
	64087							
	2200							
	64094	650						
	65264							
	650							
	Total	94861						

					(LEATHER BOARD)	(LEATHER BOARD)	
				7	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	5046.39 SQMTR
				11	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	1033.98 KGS
				12	WATER BASES ADHESIVE (ADHESIVE)	WATER BASES ADHESIVE (ADHESIVE)	21.62 KGS
				13.	RESIN NAN PAO BWA-316CH BAOWEILING BRAND (ADHESIVE)	RESIN NAN PAO BWA-316CH BAOWEILING BRAND (ADHESIVE)	93.84 KGS
				14.	AR6450/D (PRIMER)	AR6450/D (PRIMER)	607.11 KGS
				15.	6 GM SILICA GEL (PACKING MATERIAL)	6 GM SILICA GEL (PACKING MATERIAL)	Net to Net (NUMBERS)
				16.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (NUMBERS)
				17.	PACKING GIFT BOX (PACKING MATERIAL)	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy (NUMBERS)

RA concern may take necessary action subject to compliance of other usual conditions.

(90)

Case No.65	M/s. Chelsea Mills
NC Meeting No, 05/AM-17 dt 09.06.2016	File No.01/84/171/00124/AM-15/DES-V
RA. F.No. 07/25/039/00004/AM15	
Correction in GSM from 170+/-10% to 271+/- 10% in EP No. 104 A in respect of Annual Adv. Authorisation No. 0510389084 dated 25.06.2014.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 02.04.2016 for correction in GSM from 170+/-10% to 271+/- 10% in EP No. 104A in respect of Annual Adv. Authorisation N. 0510389084 dated 25.06.2014. Accordingly, Committee agreed to the firm's request for correction in GSM as applied for. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 7/AM16 dated 21.05.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(91)

Case No.66	M/s. Kabadi Shankarsa & Co.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00366/AM-16/DES-V
RA. F.No. 07/24/040/00343/AM15	
Fixation of norms in respect of Advance Authorization No. 0710108900 dated 14.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 02.03.2016 for fixation of adhoc norms in respect of Advance Authorization No. 0710108900 dated 14.10.2015 on repeat based as earlier fixed by NC in its meeting No.01/84 dated 09.04.2015 in respect of Adv. Authorisation No. 0710107259 dated 23.12.2014. Accordingly, NC agreed to the firm's request and ratify the norms in respect of Advance Authorization No. 0710108900 dated 14.10.2015 on repeat basis as earlier fixed by NC in its meeting No. 01/84 dated 09.04.2015 in respect of Adv. Authorisation No. 0710107259 dated 23.12.2014.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(92)

Case No.67	M/s. Richa Global Exports P. Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00197/AM-16/DES-V
RA. F.No. 05/24/040/00261/AM16	
Re-fixation of norms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 16.05.2016 for enhancement in quantity of input Sl. No. 1 from 0.235 gms to 0.292 gms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015 which was approved by NC in its meeting No. 22/84 dated 29.10.2015. Accordingly, Committee to defer the case for re-listing on 07.07.2016.	

(93)

Case No.68	M/s. Jiva Designs Pvt. Ltd.
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/171/56/AM-16/DES-V
RA. F.No. 05/23/039/007/AM15	
Re-fixation of norms in respect of Annual Adv. Authorisation No. 0510392813 dated 14.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 07.07.2016.	

(94)

Case No.69	M/s. Shankar Packagings Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.

(95)

Case No.71	M/s. Shankar Packagings Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.	

(96)

Case No.72	M/s. Shankar Packagings Ltd
NC Meeting No. 05/AM-17 dt 09.06.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 07.07.2016.	